

1	2	3
31	Daman & Diu	7.33
32	D & N Haveli	35.8
33	Delhi	426.56
34	Lakshdweep	22.24
35	Pondicherry	5.76
TOTAL		11795.89

Commission for protection of child rights

2630. DR. BHARAT KUMAR RAUT: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether it is a fact that majority of States have not set up National Commission for Protection of Child Rights;
- (b) the names of the States, which have so far not set up such Commission; and
- (c) the efforts/steps taken by the Ministry to persuade the States to set up such Commission?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) Yes, Sir. The States/Union Territories which have not set up State Commission for Protection of Child Rights under The Commission for Protection of Child Rights (CPCR) Act, 2005 are:

(i) Andhra Pradesh (ii) Arunachal Pradesh (iii) Gujarat (iv) Haryana (v) Himachal Pradesh (vi) Jharkhand (vii) Kerala (viii) Manipur (ix) Meghalaya (x) Mizoram (xi) Nagaland (xii) Tamil Nadu (xiii) Tripura (xiv) Uttar Pradesh (xv) Uttarakhand (xvi) West Bengal (xvii) Andaman and Nicobar (xviii) Chandigarh (xix) Dadra and Nagar Haveli (xx) Daman and Diu (xxi) Lakshadweep (xxii) Pondicherry. The Act is not applicable to Jammu and Kashmir.

(c) The CPCR, Act, 2005 while providing for setting up of State Commissions for Protection of Child Rights, does not make it mandatory for the State Governments to do so. However, the State Governments have been urged from time to time by the Ministry in writing and during discussions with them at the Conferences of State Ministers/State Secretaries that they should set-up these Statutory Bodies.